

<i>S.No</i>	<i>Purpose</i>	<i>Rate of interest on re-finance</i>
4.	Corporate and other borrowings	8.0%

Consequent upon the revision in the lending rates, by Reserve Bank of India (RBI) on 22.9.1990 which are related to the

size of the loans, the interest rate on refinance has also been revised by NABARD as under:

<i>Size of loan sanctioned</i>	<i>Rate of interest on refinance</i>
1) Upto and inclusive of Rs.50,000.	6.5% p.a
2) Above Rs. 50,000	9.5% p.a.

The interest rates were further revised by RBI with effect from 9th October, 1991. However, NABARD are yet to re-fix their refinance rate consequent to the revised interest rate structure announced by the RBI.

#### **Soft Loan to UCO Bank from R.B.I.**

1416. SHRI RABI RAY: Will the Minister of FINANCE be pleased to state:

(a) whether the UCO Bank has approached the Reserve Bank of India for a soft loan; and

(b) if so, the details and the purpose thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) UCO Bank has reported that it has not approached the Reserve Bank of India (RBI) for any "Soft Loan" assistance. However, it has made a request for a waiver of 15% in Statutory Liquidity Ratio (SLR) requirement involving an amount of Rs. 383 crores and release of balance amount of Rs. 103.25 crores and

Agricultural and Rural Debt Relief (ARDR) Scheme claim on priority basis.

(b) UCO Bank has further reported that the purpose for which for request has been made in to avoid the bank's borrowing from the call money market at an exorbitant rate of interest. The above assistance will also enable the bank to meet the genuine and immediate credit requirements of its borrowers particularly those belonging to the priority sector.

#### **Take over of Private Sector Banks**

1417. SHRI BIJOY KRISHNA HANDIQUE:  
SHRI PALA K.M. MATHEW:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to take over some private sector banks or merge them with public sector banks;

(b) if so, the details thereof; and

(c) the time by which final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, sir.

(b) and (c). Do not arise.

**Loss to Exchequer due to Hawala Transactions.**

1418. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have made any estimate of the annual loss to the Exchequer due to 'Hawala' transactions indulged in by the exporters, importers and smugglers;

(b) if so, the details thereof; and

(c) the measures taken by the Government to check hawala transactions and the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) In view of (a) above, does not arise.

(c) The enforcement agencies remain vigilant and taken appropriate action against persons found violating FERA, and other similar laws. In the current year, Indian currency of Rs. 872.36 lakhs and foreign exchange worth Rs. 230.74 lakhs were seized during searches by the Enforcement Directorate. 270 persons were arrested in this connection and 100 persons were ordered to be detained under COFEPOSA.

**Enforcement of Section 30 of Advocates Act, 1961**

1419. SHRI GUMAN MAL LODHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Supreme Court has

given any direction to the Union Government to take decision about enforcing Section 30 of the Advocates Act, 1961; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) The Government decided to defer the matter.

[Translation]

**Loans given by Nationalised Banks in Maharashtra**

1420. SHRI VILASRAO NAGNTHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of Nationalised banks in Maharashtra, district-wise and bank-wise;

(b) the amount deposited in various branches of these banks during each of the last two years, district-wise;

(c) the amount of loans given by these branches for various purpose during the above period;

(d) whether the amount of loans sanctioned by these banks commensurate with the targets laid down in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number